[Translation]

329

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA (Junagarh): Hon ble Chairman, Sir I would like to draw the attention of the House towards an important issue that a well organised conspiracy is on to make the young generation of our country weak by making them addicted to drugs. Flow of drugs is on the increase in the cities day by day. Drugs are being sold openly in many areas.

Recently 5600 miligram brown sugar was recovered from a man named Mohd. Iqbal in Karunawati city Similarly, 2370 mg. brown sugar was recovered from Mohd. Yaseen Nazir and Ahmad Yusuf near by Topi mill in Karunawati city.

I would like to draw the attention of the Govt., through you Sir, that our young generation is being weakened by making them drug addicts. Those anti-social elements engaged in such activities should be given stringent punishment. The officers staking their life to prevent these crimes, should be awarded so that it can be tackled properly and the flow and sale of this brown sugar and drugs in our country could be stopped.

SHRI RAM NAGINA MISHRA (Padrauna) : Mr. Chairman, Sir, this issue relates to farmers and I am trying for the last four days. This is the biggest court. I belong to Padrauna district of U.P. There are nine sugar mills in our area out of which two mills namely Katkuiyan and Padrauna are run by Govt. of India and farmers dues of Rs. 30 crores is outstanding against them for the current session. These mills have not yet started paying their amount and there is an arrear of Rs. 5 crores. Nobody is even prepared to purchase sugarcane at half rates. People are arrested daily. You will say that in U.P, BJP and BSP are ruling. Kaptangani and Sardar Nagar of my constituency properties have been attached and Godowns have been sealed. U.P. Govt. has said that as this factory belongs to Govt, of India. We can't do anything for it. No court can be bigger than that, I on behalf of the farmers would like to ask you and this House as to what mistake has been committed by the farmers that even their sugar cane is not being purchased even at half rates. Even marriages can't take place for want of money.

I would like to request the Central Government, Prime Minister and Food Minister through you Sir, that some efforts should be made to make payments of sugarcane at least by the Government of India's Mills i.e. Kathkuiya and Padrauna Mills.

Besides, there is also apprehension that whether these

Mills shall operate or not in future, I also request that proper arrangements should be made for operating to these mills in future.

SHRI RAM TAHAL CHAUDHARY (Ranchi): Hon'ble Chairman, Sir, a family planning operation camp was organised on dt. 19.3.1997 in the area my under constituency. There were two doctors- i.e. Dr. (Smt.) Shabnam Kumari and Assistant L.H.P. Renu Mukherjee who performed the operation together. In this operation, the intestine of two ladies were cut down and as a result there of one lady namely Punam Devi died in the hospital and another lady Smt. Lalo Devi anyhow was saved.

I am sorry to say that the people of that place and I also demand that the doctors concerned who operated, should be suspended and a compensation of Rs. 2 Lakh may be given to her family. But neither she has been suspended nor she has been transferred from Oramanihi Hospital to another place so far and there is very much discontentment among the people and also it had adversely effected the family planning programmes.

Therefore, I request that the said doctors should be suspended and a case must be filed against them, as cause of the death of ladies has been sheer negligence on the part of the doctor in performing the operation compensation should be paid in this case and also the dependents of the deceased should be provided a job. This is only request which I want to make to you and the Government.

[English]

SHRI P.V. RAJESHWAR RAO (Secunderabad) : Sir, I am raising a matter regarding corruption in the Nasik Artillery Centre. A matter titled 'Army Probe finds officers guilty in the Nasik Job Scam' was also published in Indian Express of 14th May, 1997.

In Nasik Artillery Centre, a case of bribery has been established in the paper and about six officers have been found to be involved. Prima facle evidence of their involvement has also been found. One Colonel, four Lt. Colonels, one Major and two Junior Commissioned Officers are also involved in this.

It is very clearly mentioned in the paper that the Answer Sheets were tampered and were given to the candidates beforehand. The candidates who have appeared for the examination after taking the sheets, have passed the examinations.

Moreover, there is a specific provision that sons of

[Shri P.V. Rajeshwar Rao]

serving, retired Officers and sons of dead soldiers should be given priority. This rule was actually not followed. It has also come in the newspaper that Subedar Subhash Kushwal, who was the recruiting authority there, had taken Rs. 1,40,000 as bribe.

MR. CHAIRMAN: Mr. Rao, this is a matter regarding corruption in recruitment to the Army. It would be better if you write to the hon. Defence Minister about this. This is not a subject to be raised in the House like this. Please make your submission very brief.

SHRI P.V. RAJESHWAR RAO : Sir, this is the submission that I wanted to make.

This has been going on there and an inquiry has also been ordered in this case. I want to bring it to your notice and to get the attention of the House and the hon. Minister in this regard.

SHRI K.P. SINGH DEO: Sir, recently, on the 11th of April, 1997, the Government of India and the Department of Mines have revised the mineral and metal royalty rates in a very clandestine manner. When on the 11th April, 1997, we were discussing the Motion of No Confidence here. It was kept concealed till three days back. This is going to have deep implications on the various States which are naturally endowed with mineral, such as Orissa, Bihar, Madhya Pradesh, Rajasthan and West Bengal.

Sir, the implications are that the last revision was done in the year 1992 in the month of March. It should have been revised under the MMNR&D Rules of 1957 on the 22nd of March, 1995. In spite of delaying it by two years, by the Ministry of Mines, these royalty rates have been revised for all the important minerals with the exclusion of coal. Orissa is one State which has 95 per cent of the chromate area in the whole of India. The consequences of the 1997 order are that Orissa will get Rs. 18 lakh less than what it was getting in 1992. Revision are made to help the States to augment their resources and not by cutting them down. They have been done in the various minerals. Somewhere it is Rs. 1, somewhere it is Rs. 1.50, and somewhere it is Rs. 2. This has created a lot of problems for these four or five States.

We hope, through you, to prevail upon the Government to reconsider this revision. Otherwise, most of the States which are always suffering from resource constraints are going to be in deep trouble. We should not barter away the interest of the States at the alter of commercial

considerations for supporting a particular viewpoint which is the private sector. . .(Interruptions).

MR. CHAIRMAN: Is it on the same subject?

SHRI SRIBALLAV PANIGRAHI (Deogarh): Yes, Sir.

 $\ensuremath{\mathsf{MR}}.$ CHAIRMAN : We will call those who have given their names first.

SHRI SRIBALLAV PANIGRAHI : Sir, I have given a notice.

MR. CHAIRMAN: I will call you after him.

[Translation]

SHRI RAM KRIPAL YADAV (Patna): Hon'ble Chairman Sir, I would like to submit my views on the points which have been raised by Hon. Member Shri K.P. Singh Deo. The royalty on minerals have been fixed through Government of India i.e. on dt. 11 April, 1997 I think recently the royalty have been reviewed. There has been some delay in this regard and also It has not been done justified. In three-four states, the royalty considered as main sources of income. In Bihar, income comes on large scale by the mode of royalty. Bihar, Orlssa and Madhya Pradesh are such states, where the main source of their Income is royalty on the minerals. The justice which has been done by the Government would deteriorate the financial conditions of these states.

(English)

MR. CHAIRMAN: There are many Members who have given their names to speak on this subject. Please be brief.

[Translation]

SHRI RAM KRIPAL YADAV: I would like to request you that Bihar and Orissa are poor and backward states. They don't have any other source of their income. They can improve their financial position only on the basis of royalty on minerals, but Central Government is not paying any attention in this regard. The rate, which has been fixed, is not on the basis of prices. There are many minerals like lime-stone, Bauxite, domolite, Grafite on which royalty has bot been fixed.

(English)

MR. CHAIRMAN: Please understand that you are not listening to others. You are only speaking. Please understand this.

(Interruptions)